

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

Appeal No. 137/2017

IN THE MATTER OF:

Umerda Developers Pvt. Ltd.

.....Petitioner

v.

Registrar of Companies

.....Respondent

SECTION : UNDER SECTION 252(3)

Order delivered on 19.12.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s):

For the Respondent(s):

Ms. Easha Kadian, Advocate for Income Tax Dept

ORDER

The Income Tax Department is a necessary and proper party and therefore, we implead Union of India, Ministry of Finance, Department of Revenue through Income Tax Department, Jaipur as party-respondent.

Amended memo be filed by the appellant within two days.

Let a copy of the paper book with complete disclosure of PAN number shall be served on the Assessing Officer, Jaipur by dasti process on or before 05.01.2018.

Reply by the Assessing Officer, Jaipur shall be filed within three days from the date of service with a copy in advance to the other side.

A copy of this order be sent to Income Tax Department, Jaipur.

List for further consideration on 08.02.2018.

Sd/-
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
(MEMBER TECHNICAL)

19.12.2017

Vineet